





(2200)

In exercise of the powers conferred under clause (c) read with No. 938 HII-2002/ clause (h) of Rule 2 of Noise Pollution (Regulation and Control) Rules, 2000, the Administrator, Union Territory, Chandigarh is pleased to designate the following Officers in the Union Territory, Chandigarh to be the authority, namely:

- Sub-Divisional Magistrate (South)
- Sub-Divisional Magistrate (East)

in their respective jurisdiction

- Sub-Divisional Magistrate (Central)
- Senior Superintendent of Police (City) iv) Police Department, Union Territory, Chandigarh.
- Member Secretary, Chandigarh Pollution Control Committee

for the maintenance of the ambient air quality standards in respect of noise under any law for the time being in force.

> . NEERU NANDA, IAS Secretary Environment

Endst.No.938 HII-2002/

Chandigarh, dated the

A copy is forwarded to the Controller, Printing & Stationery, U.T. Chandigarh with the request that this notification may be published in the Chandigarh Administration Gazette (Extraordinary) and 30 copies of the same may be supplied to the Department.

> Under Secretary Environment Chandigarh Administration.

Endst.No.938 HII-2002/ 62-11

Chandigarh, dated the 28, 3 2002

A copy is forwarded to the following for information and necessary action:

- The Deputy Commissioner, U.T. Chandigarh.
- The Inspector General of Police, U.T. Chandigarh.
- The Senior Superintendent of Police (City), Police Department, U.T., Chandigarh.
- The Sub-Divisional Magistrate (South).
- The Sub-Divisional Magistrate (East).
- The Sub-Divisional Magistrate (Central) 6.
- The Director Environment, U.T. Chandigarh.
 - The Member Secretary, Chandigarh Pollution Control Committee.

Sationion Under Secretary Environment Chandigarh Administration.

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CHANDIGARH ADMINISTRATION DEPARTMENT OF ENVIRONMENT

NOTIFICATION

The 19th January 2005

No.ED-2004/879 Whereas the Administrator, Union Territory, Chandigarh, in exercise of the powers conferred under clause (c) read with clause (h) of Rule 2 of the Noise Pollution (Regulation and Control) Rules, 2000 has designated Officers for the maintenance of the ambient air quality standards in respect of noise, vide Notification No.938HII-2002/6209 dated 28.3.2002.

Now, therefore, the Administrator, Union Territory, Chandigarh, exercising the powers conferred upon him by the aforesaid Rules of 2000, in the aforementioned Notification dated 28.3.02, hereby makes the following amendment:

AMENDMENT

In the said notification, for serial number (iv), the following shall be substituted namely:-

Officers of the rank of Deputy Superintendent of Police, or higher, in the Police Department, Union Territory, Chandigarh in their respective jurisdiction.

S.K. Sandhu
Secretary Environment
Chandigarh Administration.

Endst.No.ED/2005/

Dated Chandigarh, the

A copy is forwarded to the Controller, Printing and Stationery, U.T. Chandigarh, with the request that this notification may be published in the Chandigarh Administration Gazette (Extraordinary) and 20 copies thereof be supplied to the Department.

Joint Secretary/Environment, Chandigarh Administration.

1701

for Deputy Com U.T., Chandiga